

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH, NEW BOMBAY.

Tr. Application No.33/86

Misc.Application No.189/87.

Shri Ramdas Jairam Dadmal,  
Village-post Bhadrawati,  
District Chandrapur.

... Applicant  
V/s.

1. Mr.S.S.Natarajan,  
General Manager,  
Ordnance Factory,  
Chanda, Ministry of  
Defence, Government of India.

2. Mr.S.C.Maji, Works Manager/  
D.B.O. and Enquiry Officer,  
Ordnance Factory Chanda,  
Ministry of Defence, Govt. of  
India, C/o. General Manager,  
Ordnance Factory, Chanda.

... Respondents.

Coram: Hon'ble Vice-Chairman, Shri B.C.Gadgil,  
Hon'ble Member(A), Shri L.H.A. Rego.

Oral Judgment:-

(Per Shri B.C.Gadgil, Vice-Chairman) Dated: 24.7.1987.

These two matters can be conveniently decided  
by one single order.

2. The applicant was an employee working at the  
Ordnance Factory, Chandrapur. A departmental enquiry was  
started against him. The rules pertaining to the holding  
of such departmental enquiries were amended. Prior to  
the amendment, the delinquent was permitted to have  
defence assistant from anywhere. The amendment  
restricted the scope by providing that the defence  
assistant should be either from the place where the  
delinquent works or from the Head Quarters. The  
applicant challenged the holding of the enquiry on  
the ground that the amended rule would not be applicable  
to him and that he would be entitled to have a defence  
assistant from any place. It is for this purpose  
that he filed Regular Civil Suit No.1/84 in the Court  
of Civil Judge Senior Division, Chandrapur. In that

*Reh*

...2.